

ITEM NO.12

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No.1086/2021

JITENDRA SINGH

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(ONLY IA NO.104377 OF 2022 AND I.A. NO. 105345 OF 2022 IN CRIMINAL APPEAL NO. 51 OF 2022 ARE TO BE LISTED)

WITH

Crl.A. No. 51/2022 (II)

(FOR INTERVENTION/IMPLEADMENT ON IA 104377/2022 & FOR MODIFICATION OF COURT ORDER ON IA 105345/2022)

Date : 23-01-2023 These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Appellant(s)

Mr. Rishi Malhotra, AOR

Mr. Jaydip Pati, Adv.

Mr. Vishwajit Singh, Sr. Adv.

Ms. Veera Kaul Singh, AOR

Ms. Ridhima Singh, Adv.

Mr. Vignesh Singh, Adv.

Ms. Rashi Bajpayee, Adv.

For Respondent(s)

Mr. Siddharth Dave, Sr. Adv.

Mr. Sourabh Tandon, Adv.

Mrs. Pragya Baghel, AOR

Mr. Anuvrat Sharma, AOR

Ms. Vanya Gupta, Adv.

Ms. Alka Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. NO. 104377 OF 2022 IN CRIMINAL APPEAL NO.51/2022:-

Taking into consideration the averments made in the application seeking impleadment, the said application is allowed and the applicant is impleaded as a party respondent.

Cause title be amended accordingly.

I.A. NO. 105345 OF 2022 IN CRIMINAL APPEAL NO.51/2022:-

The above-mentioned application is at the instance of one of the sons of the deceased – Radhey Shyam Tiwari, seeking modification of the Order dated 13-05-2022, whereby the petitioner – Ram Narain Singh was released on bail, pending Criminal Appeal before this Court.

The applicant submits that the co-accused of Ram Narain Singh, namely Guddu Pandey etc., were released on bail by this Court on 06-04-2022 with a specific condition that they would not enter the vicinity of the District where the applicant resides. However, no such condition was imposed while releasing Ram Narain Singh on bail vide Order dated 13-05-2022.

Having regard to the fact that the accused persons have been convicted for killing four family members of the applicant and injuring three others and the applicant has serious apprehension of the safety of his life and liberty, we deem it appropriate to modify the Order dated 13-05-2022 to the extent that the petitioner – Ram Narain Singh shall not enter District Deoria, Uttar Pradesh, where the applicant usually resides. He shall shift outside District Deoria within two weeks.

The Interlocutory Application stands disposed of in the above-terms.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)